IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-129(PB)/2017

In the matter of:

The State Government of Maharashtra

..PETITIONER

Vs.

Swayam Realtors & Traders Ltd. & Ors

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 09.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: Mr. Atul Chitale, Sr. Advocate

Ms. Kakar, Advocate

Mr. Gurjyot Sethi, Advocate

For the Respondent

: Ms. Pooja M. Saigal, Advocate for R-2

Ms. Ramni Taneja, Advocate

Mr. Peeyush Vaish, Advocate... for R-22

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Respondent 1 & 2 is also present. Respondent No.15 is represented by Mr. Upender Kumar, Assistant in the Ministry of Textiles, Naraina, New Delhi (R-15 & R-22). It is represented by the Ld. Counsel for the respondent that preliminary objection regarding the maintainability of the petition is being raised.

Ld. Counsel for the petitioner also seeks some time to justify the main—tainability of the petition before this Tribunal. Taking into consideration the representations, let the matter be posted for hearing on 23.11.2017. In the

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meanwhile, the Respondent will file their preliminary objections and the petitioner will be ready to justify as to the maintainability for the same and a copy of the petition along with the annexures shall be served to the respondent as well as the Ministry of Textiles, being the respondent No.15. All the respondents should appear on the next date of hearing.

List on 23.11.2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.11.2017